

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 63/MP/2019**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 *inter-alia* seeking recovery of Capacity Charges/ Damages under the Power Purchase Agreements dated 1.11.2013 entered into between the Petitioner and the Respondents.

Petitioner : DB Power Limited (DBPL)

Respondents : Rajasthan Urja Vikas Nigam Limited and Others

Date of Hearing : 17.9.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Senior Advocate, DBPL  
Shri Tejasv Anand, Advocate, DBPL  
Shri Vineet Tayal, Advocate, DBPL  
Shri Deepak Khurana, Advocate, DBPL  
Ms. Nishtha Wadhwa, Advocate, DBPL  
Ms. Swapna Seshadri, Advocate, Rajasthan Discoms  
Shri Anand K.Ganesan, Advocate, Rajasthan Discoms  
Shri Rajiv Arora, Rajasthan Discoms  
Shri Ravi Kishore, Advocate, PTC  
Shri Rajshree Chaudhary, Advocate, PTC

**Record of Proceedings**

During the hearing, the learned senior counsel for the Petitioner and the learned counsels for the Respondents, Rajasthan Discoms and PTC, advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. Based on the request of the learned senior counsel for the Petitioner and learned counsels for the Respondents, the Commission directed the parties to file their respective written submissions, on or before, 1.10.2019, with copy to each other. The Commission directed that due date of filing written submissions should be strictly complied with. No extension shall be granted on any account.

3. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Law)**